

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 210
230-252/ND/2020**

IN THE MATTER OF:

Dr. Parmar Consultants India Pvt. Ltd.

...APPELLANT

Vs

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 18.09.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

**:Mr. Gursat Singh and Mr.
Biswaksen Panda, Advocates**

For the ROC

:

For the Income Tax Department

**:Mr. Sunil Agarwal, St. St. counsel
and Mr. Tushar Gupta, Advocate**

ORDER

Heard the submissions made by the counsel for the applicants. Ld. Counsel for the I.T. Department is present at the time of hearing and sought four weeks time as special case, since re-allocation of work is going on in the Income Tax Department. Having regard to the submissions made by the counsel for the I.T. Department four weeks' time is granted for filing the report as prayed for. AROC is also directed to file their report within four weeks. Post the matter after four weeks i.e. 23rd October, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)